

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 241/TT/2013

- Subject:** Determination of transmission tariff for 220 kV D/C Vapi-Khadoli transmission line along with associated bays under WRSS-V Transmission System in Western Region for tariff block 2009-14.
- Date of Hearing:** 6.10.2015
- Coram:** Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner:** Power Grid Corporation of India Limited (PGCIL)
- Respondents:** Madhya Pradesh Power Trading Company Limited and 7 others
- Parties present:** Shri A.M. Pavgi, PGCIL
Shri Mohd. Mohsin, PGCIL
Shri S. Venkatesan, PGCIL
Shri M.M. Mondal, PGCIL

Record of Proceedings

The representative of petitioner submitted that the petition has been filed for revision of transmission tariff allowed by the Commission vide order dated 31.12.2011 in Petition No. 321/2010. The capital cost of the instant asset was restricted to approved apportioned cost of ₹2898.92 lakh against the estimated completion cost of ₹3276.86 lakh in the said order. He submitted that Revised Cost Estimates (RCE) is approved and it is ₹3277 lakh. He submitted that the revised completion cost is now estimated at ₹3239.13 lakh which is within the RCE. He further submitted that tariff forms for truing up of the tariff of 2009-14 period was filed vide affidavit dated 21.8.2015.

2. The Commission directed the petitioner to submit the following information for truing-up on affidavit with a copy to the respondents by 30.10.2015, failing which the petition shall be disposed based on the information available on record:-



a) Details of element wise (i.e. land, building and civil work, TL and sub-station etc.) and year wise actual expenditure incurred along with undischarged liability as on COD and at the end of each financial year during 2009-14 tariff period and year wise details discharge/reversal of the same duly certified by the auditors with all revised Tariff Forms and reasons for non-submission, in case of non-submission of any form;

b) Detailed year wise and loan wise computation of actual IDC on cash basis along with soft copy in excel format in support of the IDC claim as per auditors' certificate to be submitted under a); and

c) Details of apportioned approved cost as per RCE for all the elements covered in the Investment Approval duly certified by the competent authority.

3. The Commission directed the respondents to file their reply by 6.11.2015 and the petitioner to file its rejoinder, if any, by 20.11.2015. The Commission also directed the petitioner and the respondents to file the information within the specified dates and observed that information received after the due date shall not be considered while passing the final order in the petition.

4. Subject to the above, the Commission reserved the order in the matter.

By Order of the Commission

sd/-
(T. Rout)
Chief (Legal)

